

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/MP/2014

Subject : Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Commission's Order dated 20.9.2012 in Petition No. 15 of 2010 and Order of Hon'ble Appellate Tribunal for electricity dated 3.7.2013 in Appeal No. 250 of 2012.

Date of hearing : 24.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Neyveli Lignite Corporation Limited

Respondents : Kerala State Electricity Board and others

Parties present : Ms. Anushree Bardhan, Advocate, NLC
Shri K. Nambirajan, NLC
Shri S. Sankaran, NLC
Shri S. Gnana Prabhakaran, NLC
Shri Sreenivasan. G, KSEB
Shri Anand. K. Ganesan, Advocate, Karnataka Discoms
Shri N. Mahendiran, TANGEDCO

Record of Proceedings

Learned proxy counsel for the petitioner submitted that as per the direction of the Commission all the utilities have filled their replies except Electricity Department, Puducherry.

2. Learned counsel for the Distribution companies of Karnataka submitted that as per the 2004 Tariff Regulations, the core business is only generation. However, the petitioner is not entitled for recovery of Income tax on profits arising out of mining.

3. Learned counsel for the petitioner submitted that arguing counsel is not available today and requested to adjourn the matter. Request made by learned proxy counsel was allowed by the Commission

4. The petition shall be listed for hearing on 9.9.2014.

By order of the Commission

Sd/-

(T. Rout)
Chief (Law)